

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

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**O.A. No.60/1258/2019 Date of decision: 10.12.2019
M.A. No.60/1956/2019**

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

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1. MES No.373133 Ram Babu aged 56 years son of late Sh. Shri Pal.
2. MES No.373138 Rajinder Singh, aged 56 years, son of Sh. Amar Singh.
3. MES No.373770 Karnail Singh son of Sh. Narata Singh.
4. MES No.373787 Takai Ram aged 59 years son of Sh. Nayay Ram.
5. MES No.373783 Ram Asre aged 55 years, son of Sh. Jageshwar Parshad.
6. MES No.373782 Jarnail Singh son of Sh. Gurdev Singh.
7. MES No.373063 Harbhajan Singh son of Sh. Mehar Singh.
8. MES No.353958 Rachna Ram son of Sh. Billo Ram.
9. Gurdeep Kaur Wd/o late MES No.373128 Sh. Iqbal Bahadur Singh.
10. MES No.373181 Balwinder Singh c/o Garrison Engineer Air Force, Chandigarh.
All C/o Garrison Engineer (Air Force) MC, 3 BRD, Chandigarh-160003. Group-C.
Group-C.

...APPLICANTS

VERSUS

1. Union of India through Secretary, Ministry of Defence, South Block, CGO Complex, New Delhi-110001.
2. Engineer in Chief, Integrated HQ MoD (Army), Kashmir House, Rajaji Marg, New Delhi.
3. Chief Engineer, Western Command, Chandimandir-134109.
4. Commander Works Engineer (Air Force), Chandigarh-160003.
5. Garrison Engineer (Air Force) MC, 3 BRD, Chandigarh-160003.
6. The Principal Controller of Defence Accounts (Western Command), Sector-9, Chandigarh-160009.

...RESPONDENTS

PRESENT: Sh. Shailendra Sharma, counsel for the applicants.
Sh. Sanjay Goyal, counsel for the respondents.



ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. M.A. No.60/1956/2019 has been filed under Rule 4(5)(a) of the C.A.T. (Procedure) Rules, 1987, seeking permission to allow the applicants to file a joint petition. For the reasons stated therein, the same is allowed and disposed of accordingly.
2. Admittedly, legal notice dated 29.12.2019 (Annexure A-1), served by the applicants for grant of same very relief that has been sought in this O.A., is pending consideration with the respondents.
3. Sh. Shailendra Sharma, appearing on behalf of the applicants suffers a statement at the Bar that applicants will be satisfied if a direction is issued to the respondents to decide their legal notice.
4. Issue notice to the respondents.
5. Sh. Sanjay Goyal, SCGSC, accepts notice on behalf of the respondents and has no objection to the disposal of the O.A. in the above terms.
6. Accordingly, the O.A. is disposed of in limine, with a direction to the respondents to decide the legal notice of the applicants by passing a reasoned and speaking order within a period of three months from the date of receipt of



a certified copy of this order. Order so passed be duly communicated to the applicants.

7. Disposal of the O.A. in the above terms shall not be construed as an opinion on the merit of this case. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 10.12.2019.

Place: Chandigarh.

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